

**NATIONAL COMPANY LAW TRIBUNAL,
CHANDIGARH BENCH, CHANDIGARH.**

CP (IB) No.136/Chd/Pb/2017

In the matter of:

UCO Bank.

....Petitioner-Financial Creditor.

Versus

M/s Oswal Spinning & Weaving Mills Ltd.Respondent-Corporate Debtor

Present: Mr.R.S.Bhatia, Advocate for the petitioner.
Mr.Gaurav Mankotia, Advocate for Mr.Vaibhav Sahni,
Advocate for the respondent.

Learned counsel for the respondent is stated to have not
come due to some personal difficulty. Only 3/4 days' time to file reply. List
the matter for arguments on 20.02.2018.

Reply/objections, if any, be filed within 10 days before the
date fixed with copy advance to the counsel opposite. It is made clear that
no request for further adjournment shall be entertained.

Sd/-
(Justice R.P.Nagrath)
Member (Judicial)

January 24, 2018.
Ashwani